### <u>COURT-I</u>

#### IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (APPELLATE JURISDICTION)

### IA NO. 570 OF 2017 IN DFR NO. 2074 OF 2017

### Dated: 5<sup>th</sup> September, 2017

## Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson Hon'ble Mr. I.J. Kapoor, Technical Member

#### In the matter of:

Indian Wind Power Association (IV Vs.	VPA)		Appellant(s)
Punjab State Electricity Regulatory	y Comm	ission & Ors	Respondent(s)
Counsel for the Appellant(s)	:	Mr. Kumar Mihir	
Counsel for the Respondent(s)	:	Mr. Sakesh Kumar for R-1	
		Ms. Swapna Sesh Ms. Rhea Luthra fo	

Ms. Shilpi Taneja Mr. Aditya Grover for R-3

# <u>ORDER</u>

IA NO. 570 OF 2017 (Appl. for condonation of delay)

There is 59 days' delay in filing this appeal. In this application, the Applicant/Appellant has prayed that delay may be condoned.

All the Respondents have been served. Mr. Sakesh Kumar appears on behalf of Respondent No.1; Ms. Swapna Seshadri appears on behalf of Respondent No.2 and Ms. Shilpi Taneja appears on behalf of Respondent No.3.

We have heard learned counsel for the Appellant and perused the explanation offered for the delay in filing the appeal. We find the

explanation to be acceptable. Sufficient cause has been made out. Hence, delay is condoned. Application is disposed of.

Registry is directed to number the appeal and list the matter for admission on <u>13.09.2017.</u>

(I.J. Kapoor) Technical Member (Justice Ranjana P. Desai) Chairperson

ts/kt